

Court injunctions by Jute Employers

1231. SHRI SUKOMAL SEN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he is aware of the fact that the jute employers in West Bengal got injunctions from the Court without any petition; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b). I am not aware that the jute employers in West Bengal got injunctions from a court without any petition. The Hon'ble Member has not given the particulars of the matter and so it is not possible to indicate the Government's reaction thereto.

कम्पनी कानून का उल्लंघन

1232. श्री. हुसैन देव नारायण रावत : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रभात जर्दा फैक्ट्री, टी० आर०, पलोर मिल, मुजफ्फरपुर, बिहार तथा नागीन पारीख जमशेदपुर, बिहार द्वारा कम्पनी अधिनियम के उपबन्धों का कब-कब उल्लंघन किया गया ; और

(ख) उपर्युक्त फैक्ट्रियों के विरुद्ध कौन-सी कार्यवाही कब शुरू की गई?

बिधि, न्याय और कम्पनी कार्य मंत्रालय में उप मंत्री (श्री गुलाम नबी प्रजापत) : (क) तथा (ख) मैसर्स प्रभात जर्दा फैक्ट्री, टी० आर० पलोर मिल, मुजफ्फरपुर, बिहार और नागीन पारीख, जमशेदपुर, बिहार कम्पनी अधिनियम, 1956 के अन्तर्गत पंजीकृत नहीं है। इसलिए अक्त अधिनियम के उपबन्धों के उल्लंघन का प्रश्न उत्पन्न नहीं होता है।

Illegal Occupation of properties pertaining to Punjab Wakf Board

1233. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Wakf properties in adverse occupation in the region falling within the jurisdiction of the Punjab Wakf Board so far identified as on 1st April, 1982;

(b) the number of properties included in (a) above for which legal action was taken by the Board for their recovery;

(c) the number of cases which have been decided;

(d) the number included in (c) above which were decided in favour of the Board;

(e) the number included in (d) above of properties where adverse possessions have been vacated and physical possession restored to the Board; and

(f) whether the Board has gone in an appeal in those cases which were decided against it and if so, the number of such cases pending in various Courts and their Court-wise break up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):

(a) 932.

(b) 458.

(c) 75.

(d) 27.

(e) Nil.

(f) Yes, Sir. The Board has gone in for an appeal in all the 48 cases, which were decided against it. 23 appeals are pending in the Courts of District Judges concerned and 25 appeals in the High Court of Punjab and Haryana.